

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Competition Appeal (AT) No. 26 of 2019**

**IN THE MATTER OF:**

**Kanhaiya Singhal**

**...Appellant**

**Vs**

**M/s Indiabulls Housing Finance Ltd. & Ors.**

**....Respondent**

**Present:**

**For Appellant: Mr. Ajoy Kumar, Advocate, Mr. Kanhaiya Singhal  
in person.**

**For Respondents: Ms. Shruthi Rao, Advocate for Respondent No. 1  
Ms. Dipika, AR of Respondent No. 1**

**ORDER**

**05.11.2019** The Appellant- who is an Advocate and present in person submits that there is a settlement with M/s Indiabulls Housing Finance Ltd. Copy of the settlement is tendered at bar. It is taken on record and marked as "X" for identification.

Ms. Shruthi Rao, Advocate appears for Respondent No. 1- M/s Indiabulls Housing Finance Ltd. The authorized representative of M/s Indiabulls Housing Finance Ltd., Ms. Dipika is also present. Learned Counsel and the authorized representative both state that there is a settlement as per the document tendered at bar.

The Appellant now states that he wants to withdraw this appeal in terms of the settlement. The Appellant and the Respondent No. 1 agree and shall remain bound by the terms of the settlement marked "X" as tendered on record.

In view of the settlement, the appeal is disposed of as withdrawn.

[Justice A.I.S. Cheema]  
Member (Judicial)

(Kanthi Narahari)  
Member(Technical)

(V P Singh)  
Member(Technical)

*Akc/Gc*